

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.257/TT/2015

Date: 23-12-2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff from anticipated/ actual COD to 31.3.2019 for **Asset-I**: 160 MVA 220/132 kV Transformer I at Purnea Sub-station along with associated bays; **Asset- II**: 160 MVA 220/132 kV transformer II at Purnea Sub-station along with associated bays “ Augmentation of Transformation Capacity and Reactive Compensation in Northern and Eastern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016 :-

- i. Submit the computation of interest during construction on cash basis for the following periods:
  - a) From the date of infusion of debt fund up to Scheduled COD
  - b) From Scheduled COD to Actual COD of the Asset;
- ii. Furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- iii. Submit Auditor’s Certificate for capital cost incurred as on actual COD for Asset-II indicating actual payment made on cash basis made and balance payments to be made under balance and retention payment. RCE, if applicable.
- iv. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is

withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.

- v. Submit the Critical Path Analysis (CPA) and Project Evaluation and Review Technique (PERT) chart/L2 schedule to substantiate the delay in commissioning of the instant asset.
- vi. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for Asset -II.
- vii. Submit the color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

Yours faithfully,

Sd/-  
(M.M.Chaudhari)  
Asst Chief (Fin)